

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 103
New IA/1841/ND/2024, New
IA/1842/ND/2024 IB/1293/ND/2018

IN THE MATTER OF:

Raj Vij	...	Applicant
Versus		
MarketingTimes Automobiles Pvt Ltd	...	Respondent

Under Section 9 of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Liquidator : Mr. Nagaraj Subramanian, Adv.
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

New IA/1841/ND/2024

Mr. Nagaraj Subramanian, Learned Counsel for the Liquidator is present through video-conferencing. This is an application to take on record the seventeenth Progress Report in the involuntary liquidation process of Marketing Times Automobiles Pvt Ltd. for the quarter ended on March, 2024. The same is taken on record subject to all just exceptions. Place it with the main file for further reference. IA stands disposed of.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)